MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION
New Delhi, the 1st October, 2016

S.O. 3110(E).-In exercise of the powers conferred by sub-section (1) and (3) of section 188 of the Insolvency and Bankruptcy Code, 2016 (31 of 2016), the Central Government hereby appoints 01st October, 2016 as the date of establishment of Insolvency and Bankruptcy Board of India. The head office of the Insolvency and Bankruptcy Board of India shall be at New Delhi.

[F. No. 30/2/2016-Insolvency Section]
AMARDEEP SINGH BHATIA, Jt. Secy.
NOTIFICATION

New Delhi, the 1st October, 2016

S.O. 3111(E).—In exercise of the powers conferred by section 189 of the Insolvency and Bankruptcy Code, 2016 (31 of 2016), the Central Government hereby appoints Sh. Madhu Sudan Sahoo, as Chairperson of the Insolvency and Bankruptcy Board of India with effect from 1st October, 2016 i.e. date of assumption of the charge for a period of five years or upto sixty-five years of age or until further orders, whichever is the earlier.

[F. No. 30/2/2016-Insolvency Section]

AMARDEEP SINGH BHATIA, Jt. Secy.